© കേരള സർക്കാർ Government of Kerala 2023



Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY



SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 20380/Table-1/2022/Leg

Thiruvananthapuram, 4th January, 2023.

In exercise of the powers conferred by sub-clause (a) of clause (2) of Article 174 of the Constitution of India, the Governor of the State of Kerala hereby prorogues the Seventh Session of the Fifteenth Kerala Legislative Assembly with effect from December 13, 2022 at the conclusion of its sitting.



2

ഇന്ത്യൻ ഭരണഘടനയുടെ 174-ാം അന്മച്ഛേദം (2)-ാം ഖണ്ഡം (എ) ഉപഖണ്ഡപ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സംസ്ഥാന ഗവർണർ പതിനഞ്ചാം കേരള നിയമസഭയുടെ ഏഴാം സമ്മേളനം 2022 ഡിസംബർ 13-ാം തീയതി അതിന്റെ യോഗം അവസാനിച്ചതുമുതൽ സമാപിപ്പിച്ചിരിക്കുന്നു.

By Order of the Governor,

A. M. Basheer, Secretary, Legislative Assembly.

